

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CORAM:

Present:

TCP. No. 28/(MAH)/2014

CA. No. 100/2016

SHRI. B. S. V. PRAKASH KUMAR
MEMBER (J)

SHRI. V. NALLASENAPATHY
MEMBER (J)

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2016

NAME OF THE PARTIES:

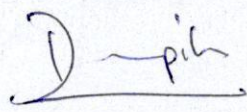
M/s. Tushar Clothing Pvt. Ltd.

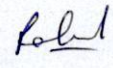
V/s.

Mr. Ramesh D. Shah & Ors.

Section of the Companies Act: 397-398 of the Companies Act, 1956 and
241-242 of the Companies Act, 2013.

Sr. No.	Name	Designation	Signature
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1.	Deepika Bhargava for Cyril Amarchand Mangaldas for Applicants/Petitioners		
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2.	Rahul R. Sarda i/b M/s Prompt Legal for R Nos. 1 & 4		
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Order

CA No.100/2016 in CP No.28/397-398/ CLB/MB//MAH/2014

As the Petitioner has come forward for withdrawal of CA 100/2016 subject to liberty to file objections over the Valuation Report, this bench, with the consent of the Respondent side, dismissed this CA 100/2016 as withdrawn, giving liberty to the Petitioner to file objections to the Valuation Report filed within 15 days hereof.

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CP NO.28/(MAH)/2014
CA No.100/2016

The hearing date 22.12.2016 earlier fixed is hereby cancelled.

List CP 28/2014 for hearing on 18.1.2017.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)